

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.14/MP/2017  
Alongwith I.A. No. 5/2017**

Subject :Petition under Section 79 (1) (a) and (f) of the Electricity Act, 2003 read with the provisions of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 for relies on account of a Change in Law affecting Stage- II of the Badarpur Thermal Power Station.

Date of hearing : 20.7.2017

Coram : Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : NTPC Limited (NTPC)

Respondents : BSES Rajdhani Power Limited (BRPL)and Others

Parties present : Shri Sitiesh Mukherjee, Advocate, NTPC  
Shri Deep Rao, Advocate, NTPC  
Shri Manoj Kumar Sharma, NTPC  
Shri E.P. Rao, NTPC  
Shri Uday Shankar, NTPC  
Ms. Malvika Prasad, Advocate, BRPL & BYPL  
Shri Hasan Murtaza, Advocate, BRPL & BYPL  
Shri Abhishek Kumar, Advocate, TPDDL  
Shri KartikeyTripathi, TPDDL  
Shri S.K. Sinha, SLDC, Delhi  
Shri Naveen Goel, SLDC, Delhi

**Record of Proceedings**

Learned counsel for BRPL and BYPL requested for time to file its reply to the Petition. Learned counsel for the Petitioner had no objection in this regard. Request was allowed by the Commission.

2. Learned counsel appearing on behalf of Tata Power Delhi Distribution Ltd. submitted that the reply to the Petition has already been filed.

3. The Commission directed the Respondents to file their replies by 14.8.2017 with an advance copy to the Petitioner, who may file its rejoinder, if any, on or before 28.8.2017. The

Commission directed that due date of filing the replies and rejoinder should be strictly complied with. No extension shall be granted on that account.

4. The petition shall be listed for hearing on 6.9.2017.

**By order of the Commission**

**Sd/-  
(T. Rout)  
Chief (Law)**